

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/MP/2014

Subject : Petitions read with appropriate provisions of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter-State Transmission and related matters) Regulations, 2009 and CERC (Sharing of Interstate Transmission Charges and Losses) Regulations, 2010. And in the matter of Non- payment of transmission charges pertaining to LTA of 119.19 MW power from Mejia Unit#8 (DVC) by Damodar Valley Corporation (DVC), Kolkata (Received by way of Remand from APTEL).

Petitioner : Power Grid Corporation of India Limited

Respondents : Damodar Valley Corporation and Others

Date of Hearing : 7.5.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Sanjna Dua, Advocate, PGCIL
Shri Divyanshu Bhatt, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Hasan Murtaza, Advocate, BYPL
Shri Shekhar Saklani, BYPL
Shri Abhishek Srivastava, BYPL
Shri Venkatesh, Advocate, DVC
Shri Somesh Srivastava, Advocate, DVC
Shri Suhael Buttan, Advocate, DVC
Shri Subrata Ghosal, DVC
Shri Ashok Rajan, POSOCO

Record of Proceedings

Learned counsel for BYPL requested for adjournment in the matter due to non-availability of the arguing counsel.

2. Learned counsel for PGCIL submitted that PGCIL has filed IA No.25/2019 in Petition No.14/MP/2016. However, IA has been inadvertently linked to the present Petition. Learned counsel requested the Commission to list the IA No.25/2019 and the present Petition separately.

3. After hearing the learned counsels for the parties, the Commission directed to list the present Petition and IA No.25/2019 separately.

4. The Petition and IA No. 25/2019 shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. D. Pant)
Deputy Chief (Law)**